

US Government and a few other developed countries have expressed reservations on the basic elements of the Draft Convention relating to the exploitation of the resources of the international sea bed area.

Passenger coaches vis a vis Quantum of traffic

*383. SHRI B. R. NAHATA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the present number of passenger coaches is sufficient on each zone to meet the requirement of the passenger traffic in the current years; and

(b) if not, the remedial measures taken therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) and (b). The present coach holding is just about adequate to meet the current level of traffic, but the number of coaches requiring replacement is very large. Out of the 5,680 coaches for which Planning Commission has allocated funds, about 4,000 will be used for replacement against requirement of over 7,000.

Abolition of brand names of drugs

*385. SHRIMATI GEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government order for the abolition of brand names for certain drugs w.e.f. 1st August, 1981 has been challenged by some multinational drug companies;

(b) if so, the details thereof; and

(c) Government's reaction thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). The Ministry of Health and Family Welfare had issued a Notification on 17-1-1981 which lays down, *inter alia*, that Drugs containing any of the following as single active ingredient shall be marketed only with generic names and not with brand names:—

1. Analgin.
2. Aspirin and its salts.
3. Chlorpromazine and its salts.
4. Ferrous Sulphate.
5. Piperazine and its salts.

Three companies viz. (1) M/s. Hoechst Pharmaceuticals Limited, Bombay, (2) M/s. Cynamid India Ltd., and (3) M/s. Pfizer India Ltd., have filed writ Petitions in the High Court of Delhi challenging the validity and the Vires of Government order.

The Court has granted interim stay of operation and implementation of the impugned Notification dated 17-1-1981 vis-a-vis specified preparations marketed by the above three firms and the matter is *sub-judice*.

रेल दुर्घटनाओं से मारे गये अविवाहित
युवा विद्यार्थियों के प्राश्नों को
सुझावना

*386. श्री कुंवर राम: क्या रेल मंत्री यह बताने की कृपा करे कि रेल दुर्घटनाओं से मारे गये अविवाहित युवा विद्यार्थियों के प्राश्नों/अभिभावकों को सुझावने के सम्बन्ध में भूतपूर्व दादा-भ्रायुक्त (न्यायमूर्ति श्री पदम नारायण सिंह) की सिफारिशों को क्रियान्वित करने के लिए सरकार द्वारा क्या कार्यवाही की गई है?

रेल मंत्रालय एवं संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन): भारतीय रेल अधिनियम, 1890 की समीक्षा की जा रही है। प्रस्तावित संशोधित भारतीय रेल अधिनियम के मसौदे को अंतिम